

है इसको पूरा करने के लिए सरकार क्या करने जा रही है ताकि वह कारखानेदार इस तरह से काले धन को सफेद धन में न बदलें ?

श्री ब० रा० भगत : कानून के अन्दर ऐसे नियम हैं और जहां पता चलता है तो उसमें कार्यवाही होती है ।

श्री बूटा सिंह : क्या आप को यह मालूम है कि सा किया है, कारखानेदारों ने जमीन खरीद ली है ?

• **अध्यक्ष महोदय :** आर्डर । दूसरा तो मैं नहीं एलाऊ कर सकता ।

Shri D. C. Sharma: Is it not a fact that this scheme of voluntary disclosure of unaccounted money has not yielded even 10 per cent of the results which were expected from it, and, if so, has the Government any idea of resorting to normal practices to find out those persons who are defaulters in respect of the payment of income-tax and stop this scheme all together because it has not proved to be productive of anything?

Shri B. R. Bhagat: Two schemes have already lapsed. The third scheme is the provision in the Act itself, for those who want to avail themselves. Apart from that as I said in the earlier reply, we are constantly taking measures and are trying to find out unaccounted money.

Shri P. C. Borooah : May I know whether the attention of the Government has been drawn to reports that a large amount of black money has been converted into foreign currency at high discount rates and if so, may I know what is the amount detected in the last three years?

Shri B. R. Bhagat: We hear various reports coming from various agencies.

Mr. Speaker: Next question.

Sharing of Waters of Krishna and Godavari Rivers

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*395. **Shri Yashpal Singh :**
Shri H. C. Linga Reddy :
Shri P. R. Chakraverti :
Shri Sivamurthi Swamy :
Shri M. K. Kumaran :
Shri Ram Harkh Yadav :
Shri Vishwa Nath Pandey :
Shri Kolla Venkaiah :
Shri Balkrishna Wasnik :
Shri D. C. Sharma :
Shri Basappa :

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 1417 on the 28th April, 1966 regarding sharing of waters of Krishna and Godavari among the States concerned and state :

(a) whether any final decision has since been taken in the matter ;

(b) if not, the reasons for the delay and by what time it will be taken ; and

(c) whether the dispute is proposed to be referred to arbitration ?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) and (b). Discussions have been held individually with the Chief Ministers of Maharashtra, Mysore and Andhra Pradesh. The final decision will be taken after the joint meeting with the Chief Ministers of the States concerned the date for which will soon be fixed.

(c) Does not arise at this stage.

श्री यशपाल सिंह : क्या माननीय मन्त्री जी यह बतलायेंगे कि कितने दिन इस केस को चलने हुए हो गया है ? कब तक वह झगड़ा निपटेंगे और अगर तीनों मुख्य मन्त्रियों के और सिचाई मन्त्रालय के वश का काम नहीं है तो क्या वह इसे होम मिनिस्ट्री को सौंप करके और कुछ कर के दिखायेंगे ?

सिंचाई और विद्युत् मंत्री (श्री फखरुद्दीन अहमद) : इसके मुताल्लिक जैसा कि मिनिस्टर आफ स्टेट ने कहा, मैं सब चीफ मिनिस्टर्स से अलाहिदा अलाहिदा मिल चुका हूँ और जल्दी ही एक मीटिंग की जायगी जिस में तीनों चीफ मिनिस्टर्स के साथ इसकी बाबत गुफ्तगू होगी और उसके बाद क्या करना है वह हम सोचेंगे।

श्री यशपाल सिंह : इससे कल्टीवेटर्स को कितना नुकसान हुआ ? झगड़ा तो आप लोगों में हो रहा है और नुकसान किसानों को हो रहा है ?

श्री फखरुद्दीन अहमद : किसानों को नुकसान नहीं हो रहा है क्योंकि जहां तक इन दरियाओं के काम का ताल्लुक है वह काम जारी है और वह प्रोजेक्ट्स वगैरह बन रहे हैं।

Shri H. C. Linga Reddy : May I know whether the previous Minister for Irrigation and Power also held talks and failed ? May I know the reasons why the present Minister hopes that it will be possible to solve the problem ? May I know when exactly the problem will be solved and the scheme will be taken up ?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed) : It is correct that my predecessor also had a talk with regard to these matters and he was pleased to make a statement before this House. After that, some of the States have again raised a large number of questions and it is hoped that after they have met together it will be possible to reach a settlement.

श्री राम हरल्ल यादव : मैं जानना चाहता हूँ कि क्या सरकार को यह मालूम है कि इन दरियाओं के पानी का बहुत थोड़ा हिस्सा आबपाशी के काम में लाया जाता है ? अगर यह बात सही है तो क्या सरकार इस बात पर भी मिनिस्टर्स की कान्फरेंस में तजवीज

करेगी कि ज्यादा से ज्यादा पानी किस तरह से आबपाशी के काम में लाया जाये ?

श्री फखरुद्दीन अहमद : इस बात का भी वहां जिक्र होगा और इस पर फैसला किया जायगा

Mr. Speaker : I have received a notice from Shrimati Renu Chakravartty. She wants Question 407 to be answered. If the Minister feels that he wants to answer it, then alone I can take it up.

The Minister of Finance Shri Sachindra Chaudhuri) : I don't mind.

Mr. Speaker : Request should come from the Minister.

Shri Sachindra Chaudhuri : I thought the request came from Mrs. Renu Chakravartty. I do not make any request.

Shri Nambiar : Under the rules, when an hon. Member requests that a particular question may be answered, it is up to the Minister to say that he can answer it or he cannot. He says he does not mind. This is not proper.

Mr. Speaker : The rules are when the question Hour is over, if the Minister thinks it is in the public interest to answer a question, he can make a request and then alone it can be taken up.

12.00 hours.

SHORT NOTICE QUESTION
Plantations Wage Board's Report

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S.N. Q. 8. Shri Vasudevan Nair :
Shri Pottakkatt :
Shri H. N. Mukerjee :
Shrimati Renu
Chakravartty :
Shri Maniyangadan :
Shri A. V. Raghavan :
Shri Kappen :
Shri Mohammed Koya :